

CENTRAL ADMINISTRATIVE TRIBUNAL, ALIAHABAD.

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Registration O.A. No.115 of 1992

Durga Bai Applicant.

Versus

Union of India
and others Respondents.

Hon'ble Mr. S.N. Prasad, Member (J)

The applicant has approached to this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 with a prayer that a direction be issued to the respondents to provide entire pensionary benefits to the applicant of her deceased husband namely Sri Dabboo who died after serving more than 22 years with the respondents.

2. ~~Briefly~~ ^{Simply} stated the facts of the case, inter alia are that the applicant is a widow of deceased Dabboo who was posted as Fittar in workshop, Central Railway Jhansi at the ticket No. 37C1. He was appointed on 9.1.1945 in carriage and wagon workshop Central Railway, Jhansi and after ^{rendering} ~~running~~ about 22 years service, he submitted his resignation on 10.10.1967. In support of her claim, the applicant has filed Annexure-1 which is the death certificate of the deceased Dabboo which shows that the aforesaid Dabboo ~~was~~ died on 23.10.1985 and the Annexure-2 is the Railway pass which was issued to the aforesaid Dabboo and his family members.

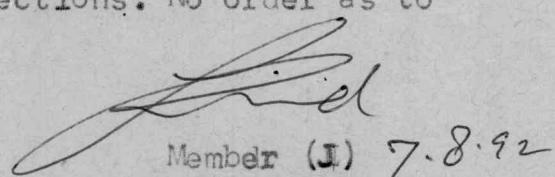
3. The main grievance ~~of~~ of the applicant appears to be that despite of her persistent and best efforts, nothing could fruitify, therefore, she approached to the Tribunal.

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4. The learned counsel for the applicant while adverting the contents of the application and papers annexed thereto and the representation dt. 13.11.1990 (Annexure- 3) addressed to A.C.M.E. (W) Central Railway, Jhansi (respondent no. 3) which is still lying undecided, has urged that if a direction is issued to the respondents to decide the above representation at ~~as~~ an early date, the same may go along way in giving substantial redressal to the grievance of the applicant.

5. Having considered all the ^{all} view points and the aspects of the matter, I find it expedient that the ends of justice would be met if the respondent no. 2 is directed to decide the above representation of the applicant dated 13.11.1990 (Annexure-3) within a period of 2 months from the date of communication of this order in accordance with the extant rules, regulations and the orders of the Railway Board in this regard and to redress the grievance of the applicant after necessary verification and investigation. It is made clear that in case the above representation of the applicant dated 13.11.1990 is not ~~as~~ readily available ^{with} ^{then} to the respondent no. 2 and in that case, the applicant shall furnish a copy of the same to the respondent no. 2 to enable him to take action as directed above.

6. In the result, the application of the applicant is disposed of with the above directions. No order as to costs.


Member (J) 7.8.92

Dated: 7.8.1992

(n.u.)